

(including nationalised banks) operating in the District of Madurai, under the Annual Credit Plans for the calendar years 1987 and

1988 and the financial year 1989-90 is given below:

Performance under Annual Credit Plans in Madurai District

(Rs. in crores)

Year	All sectors including Agriculture		Agriculture	
	Target	Achievement	Target	Achievement
1	2	3	4	5
1987	66.02	64.82	40.61	46.88
1988	77.24	72.20	49.90	51.64
1989	73.72	N.A.	41.48	N.A.

(The figures above relate to disbursals)

Payments to Attorney General

5923. SHRI RAM BAHADUR SINGH: Will the Minister of LAW AND JUSTICE be pleased to state the amount paid to Attorney General, Government of India during January 1, 1984 to December, 1989 till date towards monthly retainer fees, fees for Union Government work and fees for giving opinion and discussions separately, year-wise?

THE MINISTER OF SURFACE TRANSPORT AND COMMUNICATIONS (SHRI K.P. UNNIKRISSHANNAN): Information is being collected and will be laid on the Table of the House.

Office of Comptroller and Auditor General

5924. SHRI ARVIND NETAM: Will the Minister of FINANCE be pleased to state the

reforms Government contemplate to strengthen the independence of the Comptroller and Auditor General of India?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): The former Comptroller and Auditor General has made some suggestions to strengthen the functional autonomy of the Office of the Comptroller and Auditor General. These will require consideration in detail in consultation with the concerned Ministries. At this stage there are no specific reforms under contemplation of Government.

Law for Regular Audit and other Control of Political Parties

5925. SHRI ARVIND NETAAM: Will the Minister of LAW AND JUSTICE be pleased to state whether Government propose to enact a suitable legislation for regular audit and other functional control of differ-